

21. Modern Food Industries (India) Ltd.
22. The National Newsprint & Paper Mills Ltd.
23. National Seeds Corpn. Ltd.
24. National Textiles Corpn. (Madhya-Pradesh) Ltd.
25. The Cotton Corporation of India Ltd.
26. Food Corporation of India
27. Indian Railway Construction Company Ltd.
28. National Building Construction Corpn. Ltd.
29. National Projects Construction Corpn. Ltd.
30. Central Mine Planning & Design Institute Ltd.
31. Metallurgical & Engineering Consultants (India) Ltd.
32. Indian Tourism Development Corpn. Ltd.
33. Steel Authority of India Ltd.
34. Hindustan Steelworks Construction Corpn. Ltd.
35. National Thermal Power Corpn. Ltd.
36. Hindustan Petroleum Corpn. Ltd.

Policy Regarding Wages, in Public Sector Units

2151. SHRI KRISHNA CHANDRA HALDER : Will the Minister of FINANCE be pleased to state :

Whether his Ministry and the Bureau of Public Enterprises pursue a different policy in regard to providing wage scale, D.A. and other fringe benefit with other public sector units of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): Each proposal for wage revision

received from the public sector undertakings is considered fairly and objectively by the Bureau of Public Enterprises on merits, having regard to the existing wage levels, fringe benefits etc.

Committee on Sick Units

2152. SHRIMATI GEETA MUKHERJEE
SHRI D.M. PUTTE GOWDA :

SHRI BASUDEB ACHARYA :
Will the Minister of FINANCE be pleased to state :

(a) whether the Committee set up by the Centre to study sick industrial units in the country and suggest measures to make them viable, has submitted its reports ; and

(b) if so, the main findings and recommendation made and Government decision thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Presumably the question refers to the Committee appointed by the Reserve Bank of India under the Chairmanship of Shri T. Tiwari, the then Chairman, Industrial Reconstruction Corporation of India. The Committee has since submitted its report to the Government.

(b) Some of the important findings/recommendations of the Committee are:

i) The remedies available in terms of various existing statutes for reviving and rehabilitating sick industrial units are inadequate and dilatory. Having regard, therefore, to the existing legal frame work vis-a-vis rehabilitation of sick industrial units, a comprehensive special legislation designed to deal with the problems of sick units is necessary.

(ii) A Quasi-judicial body called Board for Industrial Revival (BIR) may be set up under the Special Legislation to deal expeditiously and exclusively with matters relating to rehabilitation of sick industrial units.

(iii) Special Tribunals to serve as quasi-judicial bodies to deal exclusively with the recovery of dues of banks and financial institutions by following summary procedure may be created.

(iv) In order to avoid delay in arriving at a commonly committed package programme amongst the participating agencies, an agency or a 'Standing Forum' (Working Group) may be constituted whose decision should be made binding on all the participants.

Final decisions on the various recommendations of the Tiwari Committee have not yet been taken by the Government.

Production Losses Due to Low Capacity Utilisation in Public Sector Projects

2153. SHRI CHHOTAY SINGH YADAV:
SHRI DAULAT RAM SARAN:

Will the Minister of FINANCE be pleased to state :

(a) whether there has been production losses due to low capacity utilisation in the public sector projects ;

(b) to what extent rise in the cost of projects is because of delayed construction during 1983 against 1982 ;

(c) to what extent poor performance of the public sector undertakings is attributed to the inefficient and bad management ; and

(d) the steps contemplated by Government to improve the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) to (c) Attention is invited to the detailed analysis of capacities and their utilisation given in Chapter 20, pages 220 to 243 and information relating to time and cost overruns of selected public sector projects available at pages 125 to 127 of the Public Enterprises Survey for 1982-83, Volume I, laid on the Table of the House on 28th February, 1984.

It has not been possible to quantify the extent of rise in the cost of projects due

to delays or the extent of poor performance attributable to managerial shortcomings.

(d) Among the major steps taken/under way to upgrade the performance of public sector enterprises mention may be made of the following :-

- i. Constitution of special study teams to go into specific causes of continued low capacity utilisation wherever noticed and recommend short term and long term remedial measures.
- ii. A Cabinet Committee on Infrastructure is entrusted with the task of continuously monitoring the performance of enterprises providing infrastructural facilities and take steps for improving their working.
- iii. Additional investments are provided as balancing facilities and captive power plants wherever justified.
- iv. Regular monitoring by the concerned administrative Ministries and Departments through quarterly performance review meetings in respect of individual enterprises.
- v. Improving the selection and appraisal of top managerial personnel as well as timely filling up of top vacancies.
- vi. Approval of incentive schemes linked to productivity improvements.
- vii. A high level Committee on Monitoring of Execution and Expeditious Completion of major projects is reviewing on a continual basis the progress of important projects under implementation.

सरकारी उपक्रमों के अधिकारियों और कर्मचारियों के वेतन, विदेश दौरो, किराए आदि पर किया गया व्यय

2154. श्री छागुर राम : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि गत चार वर्षों के दौरान घाटे पर चल रहे सब से बड़े 10